

for conversion into permanent ones for confirmation of the staff against them. Out of 739 Class I to Class III employees, working in the Health Department, 416 are already permanent. Confirmation of the remaining eligible temporary employees is under process. As regards Class IV employees of the Health Department, the New Delhi Municipal Committee has made, special provision to the effect that the posts in existence for 5 years should be treated as permanent posts for confirmation of the employees. Accordingly, temporary Class IV employees who had completed 5 years of service up to 31-3-1978 have already been declared permanent. Cases of confirmation of the employees who have become due for the same after 31-3-1978 are under process. There are 2,718 Class IV employees and out of them, 1,608 are permanent and 1,110 are temporary. 289 temporary Class IV employees are yet to complete 5 years of service.

Sufferers of Malabar Rebellion as Freedom Fighters

2035. SHRI K. CHATHUNNI MASTER; Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether the sufferers of Malabar rebellion (1921) have been included as freedom fighters; and

(b) if so, how many of them have been given pensions with retrospective effect?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P VENKATASUBBAIAH; (a.) and (b) Decision to recognise Mopllah Rebellion (1921) as a part of National Freedom Struggle for the purpose of grant of Swatantrata Sainik Samman Pension has been taken. As a result, the participants of this movements who fulfil the eligibility criteria would get Samman Pension with effect from 1-8-1980, the date of liberalisation of Pension Scheme. So far no person has been sanctioned pension. According to

the information furnished by the Government of Kerala about 2000 persons may qualify for the pension and that applications have started coming in.

Punitive Taxes

2086 SHRI ROBIN KAKATI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of areas in cities and towns and number of villages in each Union territory where punitive taxes were imposed in the year 1981 for communal castes, anti social and other anti-national activities by mobs and groups of people; and

(b) what is the total amount of money realised by punitive taxes up to the end of January, 1982 Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) No such punitive taxes were imposed during 1981 in any of the U.T's.

(b) Does not arise.

Arrest of killers of Lala Jagat Narayan

2037. SHRI M. KALYANASUNDARAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all the [suspects for killing Lala Jagat Narayan and other shoot-outs have been arrested;

(b) if so, what are the details in this regard;

(c) whether Government have seen a report in the *Patriot* of the 23rd January, 1982 to the effect that in some of those wanted in shoot-out cases, who are absconding have drawn their pay from the Government Department;

(d) whether any steps have been taken to enquire into the facts given in the report; and

(e) if so, what is the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Only two accused namely Nachhatar Singh and Swaran Singh involved in Lala Jagat Narain murder case were arrested. Efforts are afoot to arrest the remaining accused in this murder case.

The accused involved in the recent shoot-out cases have been identified and efforts are afoot to arrest them.

(c) The report was published in this regard in the *Patriot* of the 23rd January, 1982.

(d) and (e) According to the information received from the State Government, Head Constables Amarjit Singh, Gurnam Singh and Sewa Singh allegedly involved in the recent shoot-out cases in the State are still absconding and have been declared Proclaimed Offenders.

Head Constables Amarjit Singh and Gurnam Singh drew their salaries last on the 7th and 9th October, 1981 respectively. Pay of Head Constable Sewa Singh of Government Railway Police for the month of November, 1981 was drawn but was not disbursed to him. The responsibility for this lapse is being fixed. Cases against them have also been registered.

Departmental action has been ordered against the then Station House Officer, Police Station Bagha-purana, District Faridkot for recommending arms licences to some persons, who were not residents of the villages or addresses on which they had obtained arms licences.

Free movement of dacoit Chhabiram in U.P.

2038. SHRI YOGENDRA SHARMA: Will the Minister of HOME AFFAIRS

be pleased to state:

(a) whether Government's attention has been drawn to the recent newspaper reports that the notorious dacoit Chhabiram carrying a reward of one lakh rupees on his head, could move freely for over three days in Harnagarpur in Mainpuri district of U.P.;

(b) if so, whether it is a fact that the Union Government have asked for a detailed report from the U.P. Government in this regard; and

(c) if so, what are the details of the report, if received and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Yes, Sir.

(c) According to the report furnished by the U.P. Government Chhabiram carried only a reward of Rs. 4,000 which was later on proposed to be increased to Rs. 15,000 on his head and not Rs. 1 lakh as stated. It was also not correct to say that he could move freely for over 3 days in Harnagarpur in Manipurj District of U.P.

'On the Outskirts of Law' a caption in Indian Express

2039. SHRI BHOLA PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a report published in *Indian Express*, dated the 7th February, 1982, under the caption "On the outskirts of Law" that Kambari-gam village of Palasa Taluk in the backward Srikakulam district, bordering Orissa has been functioning as an independent republic; and

(b) if so, what are the steps Government have been taken in this regard?